## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA STARRED QUESTION NO. 86 ANSWERED ON MONDAY, THE 08<sup>TH</sup> FEBRUARY, 2021/ MAGHA 19, 1942 (SAKA)

### PERFORMANCE OF NCLT

### **QUESTION**

\*86. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) the total number of cases pending in National Company Law Tribunal (NCLT) and its benches at present;
- (b) whether any measures were taken for functioning of these tribunals during the lockdown not to further increase the pendency rate; and
- (c) if so, the details thereof along with the measures being taken to reduce case pendency rate?

#### **ANSWER**

THE MINISTER FOR FINANCE AND CORPORATE AFFAIRS

(SMT NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a) to (c):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. 86 FOR ANSWER IN LOK SABHA ON 08.02.2021

- (a): As per data furnished by National Company Law Tribunal (NCLT), 21,259 cases are pending in NCLT and its benches as on 31.12.2020.
- (b) & (c): During the lockdown, adequate measures have been taken for hearing of cases including urgent matters through Video Conference in all NCLT benches. Further, to deal with increasing number of cases, Government is taking all steps to strengthen the NCLT, in terms of additional space, benches, courts, members and manpower, as per emerging requirement.

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